

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Record of Proceedings**

**Petition No. 69/TT/2011**

Subject : Determination of transmission tariff from anticipated DOCO (1.4.2011) to 31.3.2014 for Asset-I : 80 MVAR Bus Reactor at Kaithal sub-station under Northern Region System Strengthening Scheme-XIX (NRSS-XIX) of Northern Region, for tariff block 2009-14 period in Northern Region.

Date of hearing : 23.02.2012

Coram : Shri S. Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : Haryana Power Purchase Centre and 17 others

Parties present : Shri S.S Raju, PGCIL  
Shri Rajeev Gupta, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Prashant Sharma , PGCIL  
Shri R.B. Sharma, Advocate, BRPL and BYPL

This petition has been filed by PGCIL for determination of transmission tariff from anticipated DOCO (1.4.2011) to 31.3.2014 for Asset-1: 80 MVAR Bus Reactor at Kaithal Sub-Station under Northern Region System Strengthening Scheme (herein after referred to as "transmission system") for the period 2009-14 in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulation 2009) (herein after referred to as "the 2009 regulations") .

2. The representative of petitioner submitted as under:-

- (i) That the timeline for Asset-I "80 MVAR Bus Reactor at Kaithal under NRSS-XIX" is similar to that of LILO of Meerut- Kaithal 400 kV transmission line at Baghpat i.e. 32 months from the date of investment approval. The transmission asset was commissioned within the timeline specified in the 2009 regulations and hence additional RoE of 0.5% has been claimed. He submitted that, as per 2009 regulations, in case of a scheme having combination of various types of projects, the qualifying

time schedule of the activity having maximum time period shall be considered for the scheme as a whole.

- (ii) That justification for cost variation of the asset has already been submitted to the Commission.
- (iii) On the issue of Revised Cost Estimate (RCE), he submitted that approval of RCE by the Board of Directors would take time. He requested to allow the cost submitted in the petition, as the present asset is only a small part of the whole scheme.
- (iv) That UPPCL, PSPCL, JVVNL, AVVNL and BRPL have filed their replies and they would submit their rejoinder.

3. The learned counsel for the Respondent BSES Rajdhani Power Ltd. and BESES Yamuna Power Ltd. (BRPL & BYPL) submitted that the justification given by the petitioner for cost over-run is not sufficient. He also submitted that in the instant case additional RoE is not admissible as only one element of the transmission system has been commissioned and no timeline has been prescribed for a reactor in the 2009 regulations. He submitted that since the issue of additional RoE is already before the Hon'ble Appellate Tribunal for Electricity, the Commission may like to wait for the decision in this regard. The learned counsel requested that initial spare may be allowed as per the 2009 regulations.

4. In response to a query by the Commission whether reactor was commissioned in a new sub-station or in an existing sub-station, the representative of petitioner submitted that the reactor was commissioned in an existing sub-station. He submitted that reactor is a part of the sub-station and as per the 2009 regulations a tariff petition can be filed for an individual element and therefore, prescribed timeline may be considered for an element in a sub-station. He also submitted that the respondents are benefitted by early commissioning of the elements as there is cost saving by way of less IDC and IEDC.

5. The learned Counsel for BRPL and BYPL submitted that by early commissioning of an element the petitioner is also benefitted by way of early tariff.

6. The petitioner is directed to submit the rejoinders to the replies filed by respondents before 30.3.2012.

7. Subject to the above, the order was reserved.

**By the order of the Commission,**

**Sd/-  
T. Rout  
Joint Chief (Law)  
14.3.2012**